

(1895) 03 CAL CK 0004
In the Calcutta High Court
In Re: Henderson

Date of Decision : 22-03-1895

Acts Referred:

Citation : (1895) ILR (Cal) 491

Hon'ble Judges : Sale, J

Bench : Single Bench

Judgement

Sale, J.—In this case an application was made for letters of administration under a power of attorney as to the execution of which a declaration was made before the Chief Magistrate of Glasgow. On the question whether that declaration is sufficient evidence of the execution of the power, I have been furnished with a very full note by the Registrar, Mr. Belchambers, I entirely approve of that note, and for the reasons therein stated, I think the declaration is sufficient proof of the execution of the power.